

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO.140
TO BE ANSWERED ON 11.12.2018

NATIONAL HERITAGE MONUMENT STATUS TO RAM SETU

140. DR. SUBRAMANIAN SWAMY:

Will the Minister of CULTURE be pleased to state:

- (a) whether Supreme Court had issued Notice to the Union of India in Transfer Petition No. 27 seeking the Ministry's view regarding the recognition of Ram Setu as a National Heritage Monument;
- (b) whether Ram Setu meets the qualification for such recognition as per Section 2 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958;
- (c) if so, whether Government has decided to accord national status to Ram Setu;
- (d) if not, the reasons therefor; and
- (e) whether any Counter Affidavit has been filed in the Supreme Court recently in this matter? If so, the date of filing the said Affidavit, if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND
MINISTER OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

- (a) Yes Sir.
- (b)to(d) The matter is pending with the Hon'ble Supreme Court of India.
- (e) No, Sir. Ministry of Culture and Archaeological Survey of India recently have not submitted any Counter Affidavit in this matter before the Hon'ble Supreme Court of India.